

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2016 AS ON 01.01.2017

1. Name of Officer (in full) MAHITOSH KUMAR 3. Present post held Sr. Analyst
 2. Service to which the officer belongs Technical 4. Present Pay 25090 (5400hp)

Name of District, Sub-Division, Taluk & Village or City in which property is situated (full location & postal address)	Name & Details of Property Housing Lands and Other Buildings	Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt Servant	How acquired, whether by purchase, lease, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	Annual Income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1. Noida sec -118	1255 sq ft Plot under construction	53 lacs (Approx)	53 lacs	50:50 Rite custom parental	through purchase	N.A.	
2. Jagannath P.O. colony Patna	1900 sq ft residential land	25 lacs approx N.A.	25 lacs		Inheritance	N.A.	
3. Ashoka K Patna	2000 sq ft residential land	N.A.	20 lacs		Inheritance	N.A.	
4. Prof. colony Malgudem Patna	own house 2000 sq ft residential land	N.A.	15 lacs		Inheritance	10,000 P.m	
5. Vill - Lakshmanpur Dist Patna	2000 sq ft residential land Agricultural land approx 1.5 Acre	N.A.	5.0 lacs		Inheritance	5000 P.A.	

Signature Mahitosh Kumar
 Name MAHITOSH KUMAR
 Designation Sr. Analyst
 Date 2/2/2018

Note

- In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- Includes short term leases also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.
- The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- AS officers are requested to fill the form in duplicate.
- All columns should be filled duly typed neatly.